

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

(3)

OA. NO. 735/93

Shri Anil Krishna Keer

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Shri M.A.Mahalle
Advocate
for the Applicant

Shri A.I.Bhatkar
for Shri M.I.Sethna
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 20.8.1993

(PER: M.S.Deshpande, Vice Chairman)

Shri Bhatkar states that the order which was impugned in the case has been superseded by the appellate order passed on 18.8.1993 by which the applicant has been reduced by two stages in the pay scale Rs.1400-40-1600-50-2300-E8-60-2600 for a period of 2 years w.e.f. 26.3.1992 with the further direction that he would not earn increments of pay during the period of reduction and that the reduction will have the effect of postponing the future increments of his pay. Shri Bhatkar states that necessary payments will be made to the applicant in view of this order, and that all the entitlements will be paid within two months on the basis of that order. Liberty to the applicant to raise the challenge if any, to the order dated 18.8.1993 by filing a separate OA. The application is disposed of.

U. Savara
(MS. USHA SAVARA)
MEMBER (A)

M.S.D
(M.S.DESHPANDE)
VICE CHAIRMAN